



2026:AHC:13354

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45104 of 2025

Thakur Das And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mahesh Kumar Srivastava, Rupesh Srivastav

Counsel for Respondent(s) : C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. In view of the order proposed to be passed, notices need not issue to the private-respondents.
3. After some arguments, counsel for the petitioners confined his prayer only to the effect to decide the application for the grant of interim protection filed by the petitioners in Case No.23672 of 2025 (Computerized Case No.T202512130123672 of 2025), Thakur Das and others vs. Bandhu Ram and others) within stipulated period.
4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of finally** with a direction to the Respondent No.2 namely Sub Divisional Magistrate, Sadar, District Bareilly to consider and decide the aforesaid application in accordance with law expeditiously and preferably within a period of **three weeks** from the date of production of certified copy of this order, if there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati